

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MANSAROVAR PEARLS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S MANSAROVAR PEARLS (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21 st -September 1995
3.	Authority under which corporate debtor is incorporated / registered	ROC – Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36911AP1995PTC021784
5.	Address of the registered office and principal office (if any) of corporate debtor	21-6-475, Gandhi Bazar, Hyderabad, Telangana, 500002
6.	Insolvency commencement date in respect of corporate debtor	28.11.2025 (Friday) [Order uploaded on NCLT Portal on 15.12.2025, Monday]
7.	Estimated date of closure of insolvency resolution process	13.06.2026 (Saturday)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Truvisory Insolvency Professionals Pvt. Ltd. Reg.No: -IBBI/IPE-0103/IPA-2/2022-23/50020 AFA Valid Till: 31.12.2025
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Truvisory Insolvency Professionals Private Limited, 1501, Tower No. 4, Spring Grove Towers, Lokhandwala Township, Kandivali East, Mumbai-400101 Email ID: contactanshulgupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional -	Plot No. 346, Koundinya Residency, 3 rd Floor, opp. Rishita Hospital, Jawahar Nagar Colony Moulali, Hyderabad - 500040 Process Email ID: cirp.mansarovar@gmail.com
11.	Last date for submission of claims	29-12-2025 (Monday)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Webliink: https://ibbi.gov.in/en/home/downloads Physical address: https://ibbi.gov.in/en/insolvency-professional

Notice is hereby given that the National Company Law Tribunal Hyderabad Bench-I, has ordered the commencement of a corporate insolvency resolution process of the **MANSAROVAR PEARLS (INDIA) PRIVATE LIMITED** on 28.11.2025 (Friday) [Order uploaded on NCLT Portal on 15.12.2025, Monday].

The creditors of **MANSAROVAR PEARLS (INDIA) PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 29.12.2025 (Thursday) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Purusottam Behera

For and on Behalf of Truvisory Insolvency Professionals Private Limited
Interim Resolution Professional
Insolvency Professional Entity Registration: -IBBI/IPE-0103/IPA-2/2022-23/50020
Insolvency Professional Entity AFA Valid upto 31st December, 2025

Date : 17.12.2025
Place : Mumbai